

ÜITEM NO.1E
[For Judgment]

COURT NO.3

SECTION IVA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.2904/2007

Arising from

Petition(s) for Special Leave to Appeal (Civil) No(s).8270/2005

STATE OF MADHYA PRADESH & ANR.

Petitioner(s)

VERSUS

BACCHA LAL & ANR.

Respondent(s)

Date: 21/06/2007 This Petition was called on for Judgment today.

For Appellant No.1

Ms. Vibha Datta Makhija, Adv.

Appellant No.2 Mr. Dharmendra Kumar Sinha, Adv.

For Respondent(s)

Mr. B.K.Satija, Adv.

Hon'ble Dr. Justice Arijit Pasayat pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Altamas Kabir.
Leave granted.

The appeal is allowed in terms of the signed reportable Judgment. Costs made easy.

(Subhash Chander)
Court Master

(Phoolan Wati Arora)
Court Master

[Signed reportable Judgment is placed on the file]